

(a)

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No. 137/92

New Delhi this the 12th day of March, 1996.

Hon'ble Sh. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Piara Singh,

S/o Sh. Sarwan Singh,
R/o Quarter No.82/A,
Railway Colony,
Northern Railway
Subzi Mandi,
Delhi-7.

...Applicant

(By Advocate Sh.G.D. Bhandari, though none appeared)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

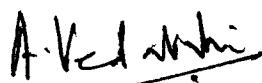
2. The Divisional Railway Manager,
Estate Entry Road,
New Delhi.

...Respondents

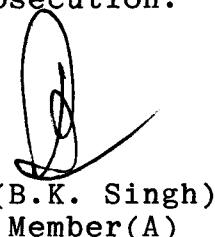
(By Advocate Sh. Shyam Moorjani, though none
appeared)

ORDER (Oral)
(Hon'ble Mr. B.K. Singh, Member (A))

This case has been coming in the cause
list since 7.3.96. On 7.3.96, none appeared
for parties. On 11.3.96 also none was present
for either party. Nobody appears today also
even on the second call. The O.A. is, therefore,
dismissed in default and for non-prosecution.



(Dr. A. Vedavalli)
Member (J)



(B.K. Singh)
Member (A)

'Sanju'